

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**CP-577/2016 in  
OA-2801/2016**

**New Delhi this the 18<sup>th</sup> day of January, 2017**

**Hon'ble Sh. Shekhar Agarwal, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Naresh Kumar Yadav,  
S/o Sh. Bishamber Dayal,  
R/o VPO Khera Dabur,  
New Delhi-110073. ....

Petitioner

(By Advocate : Sh. Ajesh Luthra)

Versus

1. Sh. Kewal Kumar Sharma,  
Chief Secretary,  
Govt. of NCT of Delhi,  
A-Wing, 5<sup>th</sup> Floor,  
Delhi Secretariat, I.P. Estate,  
New Delhi.
2. Sh. A. Anbarasu,,  
Principal Secretary, (Services),  
GNCT of Delhi, 7<sup>th</sup> level,  
'B'Wing, Delhi Secretariat, I.P. Estate,  
New Delhi.
3. Sh. Abhishek Dev,  
District Election Officer,  
(Distt South-West),  
(GNCT of Delhi), Old Terminal Tax Building,  
Kapashera, New Delhi.

.... Respondents

(Sh. Narendra Rathore, Distt. Election Office, South West, deptt. representative)

**ORDER (ORAL)**

**Hon'ble Sh. Shekhar Agarwal, Member (A)**

When this case was taken up, learned counsel for the petitioner has admitted that the order of this Tribunal has been complied with in view of the order dated 10.01.2017 passed by the respondents.

2. Contempt proceedings are therefore closed. Notices issued to the contemnors are discharged.

**(Raj Vir Sharma)  
Member (J)**

**(Shekhar Agarwal)  
Member (A)**

/ns/